## HIGH COURT OF DELHI AT NEW DELHI

No.142/Rules/DHC Dated: 15/07/2025

## **CIRCULAR**

It is hereby circulated for the information of all concerned that the Hon'ble Court vide orders dated 13.06.2025 passed the following directions in Bail Application 4249/2024 titled "Lakshay Jain vs State Govt. of NCT of Delhi:

"3. It is noticed that in a number of petitions, even subsequent to disposal of the petition, the Registry accepts miscellaneous applications and the matters remains pending in records. In the present case also, the main petition filed was for grant of interim bail which was allowed vide order dated 27.11.2024 but thereafter, successive applications were filed seeking continuance of the interim bail. That conveys a false impression about pendency of bail applications for more than six months. On this aspect, learned APP also correctly points out that in such exercise, the Court of Sessions gets bypassed. Therefore, the Registry is directed to ensure that in such cases, the interim applications be not placed for hearing and the counsel be informed to file fresh substantive petition."

The above said directions are hereby circulated for information and compliance by all concerned with immediate effect.

By Order

Sd/-(ARUN BHARDWAJ) REGISTRAR GENERAL